

[Shri B.K. Gadhvi]

sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1989 in respect of the following demands entered in the second column thereof:

Demand Nos. 1,2,5,7,11,24,29, 46,48,52, 60,64,68,69,71,72,and 83."

The motion was adopted

19.13 hrs.

APPROPRIATION (No. 5) BILL, *1988

[English]

MR. DEPUTY SPEAKER: We will now take up the Appropriation Bill.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from out of the Consolidated Fund of India for the services of financial year 1988-89.

MR. DEPUTY SPEAKER: The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from out of the Consolidated Fund of India

for the services of financial year 1988-89."

The Motion was adopted

SHRI B.K. GADHVI: I introduce[†] the Bill

SHRI B.K. GADHVI : I beg to move**:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the Services of the financial year 1988-89, be taken into consideration."

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89, be taken into consideration"

The motion was adopted.

MR. DEPUTY SPEAKER: The House now shall take up clause-by-clause consideration of the Bill. The question is:

"That Clauses 2,3 and Schedule stand part of the Bill."

The motion was adopted

Clauses 2,3 and Schedule were added to the Bill

MR. DEPUTY SPEAKER: The question is:

"That clause 1, Enacting Formula and long Title stand part of the Bill"

* Published in Gazette of India Extraordinary Part II, Section 2 dated 6.12.1988.

† Introduced with the recommendation of the President.

** Moved with the recommendation of the President.

The motion was adopted

*Clause 1, Enacting Formula and long Title
were added to the Bill*

SHRI B.K. GADHVI: I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The ques-
tion is:

"That the Bill be passed."

The motion was adopted

MR. DEPUTY SPEAKER: The House
stands adjourned to meet tomorrow at 11
A.M.

19.16 hrs.

*The Lok Sabha then adjourned till Eleven
of the Clock on Wednesday December 7,
1988/Agrahayana 16, 1910 (Saka)*